

- 13 Smart Cities were selected in Fast Track Round in May 2016
- 27 Smart Cities selected in Round 2 in September 2016
- 30 Smart Cities selected in Round 3 in June 2017
- 10 Smart Cities selected in Round 4 in January 2018 & June 2018

A total of 5,151 projects at an estimated cost of ₹ 2,05,018 crores have been included by the selected 100 cities in their Smart City Proposals. The SCPs of the selected Smart cities have been uploaded on the Ministry's website at smartcities.gov.in. The implementation plan is given by each Smart City in its Smart City Proposal (SCP). The timeline for the completion of projects is given below:

- Round 1 cities- 2020-21
- Round 2 cities-2021-22
- Round 3 cities- 2021-22
- Round 4 cities- 2022-23

Lifts in DDA flats

2460. SHRI BHUBANESWAR KALITA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of multi storey DDA flats that are/are not disabled and old aged friendly and are/are not in conformity with persons with disabilities Act, 1995;
- (b) the details of such DDA flats, where lifts have/have not been provided;
- (c) whether Government has taken steps to encourage people to install lifts in DDA flats, if so, the full details thereof, including area-wise details of DDA offices where residents can submit their proposals; and
- (d) the details of proposals received from people in this regard, area-wise along with the time taken to accord sanction to each proposal?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) As per Unified Building Bye-Laws for Delhi 2016, any building of 15 metre and above height shall be considered as high rise building. Delhi Development Authority (DDA) has informed that no lifts are provided

in DDA flats upto 04 storey. However, provision of lifts and other measures for the persons with disabilities have been kept in high rise housing projects.

(c) DDA has informed that policy for Installation of Lift and Connecting Bridge in CGHS (Cooperative Group Housing Society), DDA Built Flats (Low Rise Flats) in National Capital Territory of Delhi, is already in place and available on DDA's website *i.e.*, www.dda.org.in. The residents have to approach the Superintending Engineer (HQ) of concerned Zone of DDA for No Objection Certificate (NOC) in this regard in the area/flats under DDA and for the de-notified areas to the concerned local body for permission for installation of lift.

(d) DDA has informed that one proposal has been received in Dwarka Zone regarding DDA SFS flats Sector-19, Dwarka, which could not be agreed to due to non-fulfilment of requirements as per the policy.

Amending RERA rules by States

2461. SHRI A. K. SELVARAJ: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that Government has urged the State Governments to amend the RERA rules and align them with the Central law;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has warned the State Governments that the practice of diluting the law would lead to harsh consequences; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) Ministry of Housing and Urban Affairs has requested the States to examine the provisions of their rules framed under Real Estate (Regulation and Development) Act, 2016 ('RERA') and take necessary action to ensure that the same are in consonance with the provisions of the RERA in order to ensure implementation of RERA in its letter and spirit.

Solid waste generated in cities along the Ganga

2462. SHRI N. GOKULAKRISHNAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that about 11,625 tonnes of solid waste is generated from cities and towns along the river Ganga;